

ITEM NO.1503

Court 7 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18118-18119/2019

(Arising out of impugned final judgment and order dated 13-12-2018 in WPMS No. 418/2008 24-05-2019 in MCC No. 437/2019 passed by the High Court of Uttarakhand at Nainital)

SUBODH KUMAR

Petitioner(s)

VERSUS

SHAMIM AHMED

Respondent(s)

([HEARD BY: HON. ASHOK BHUSHAN AND HON. R. SUBHASH REDDY, JJ.])

Date : 03-03-2021 These petitions were called on for pronouncement of judgment today.

For Appellant(s) Mr. Gagan Sanghi, Adv.
Mr. Anupam Mishra, AOR

For Respondent(s) Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR

Hon'ble Mr. Justice Ashok Bhushan pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. R. Subhash Reddy.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SWETA DHYANI)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)